

(2023) 11 RAJ CK 0072

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 13082 Of 2023

Ravi Tiwari

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 17-11-2023

Acts Referred:

Citation : (2023) 11 RAJ CK 0072

Hon'ble Judges : Dinesh Mehta, J

Bench : Single Bench

Advocate : Swaroop Singh Sisodia, Abhishek Purohit

Final Decision : Dismissed

Judgement

Dinesh Mehta, J

1. After arguing for sometime, learned counsel for the applicant seeks permission to withdraw the present bail application with liberty to file afresh, once the statement of prosecutrix is recorded.

2. Permission granted.

3. With liberty as prayed for, the present bail application is dismissed as withdrawn.

4. The applicant will be free to move an appropriate application before the trial Court for recording the statement of prosecutrix at an early stage.

5. If any such application is moved, the trial Court shall consider the same having due regard to the allegations levelled against the applicant.